

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 330/MP/2018

Subject : Petition under Regulation 31(6) and Regulations 54 and 55 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recovery of shortfall in energy charges due to reasons beyond control of Teesta Low Dam-III Power Station and recovery of shortfall in capacity charges under Regulations 54 and 55 due to agitation by GJMM in FY 2017-18.

Petitioner : NHPC Limited (NHPC)

Respondent : West Bengal State Electricity Distribution Company Limited (WBSEDCL)

Date of Hearing : 18.6.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties present : Shri Rajiv S. Dvivedi, Advocate, NHPC
Shri M. G. Gokhale, NHPC
Ms. Anushree Bardhan, Advocate, WBSEDCL
Ms. Tanya Sareen, Advocate, WBSEDCL

Record of Proceedings

The matter was listed for hearing through video conferencing.

2. Learned counsels for the Petitioner and the Respondent, WBSEDCL advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

3. After hearing the learned counsels for the parties, the Commission directed the Petitioner to file the following details/information on affidavit, by 15.7.2020:

(a) Design Energy calculation (in MS Excel) as approved by CEA;

(b) Analysis of Annexure-II of the Petition on daily basis in MS Excel;

(c) Methodology for calculating daily maximum possible generation during the financial year 2017-18 as claimed in the Petition (in MS Excel);

(d) Daily generation report for the days for which energy shortfall has been claimed due to planned/forced outages, reservoir flushing, high trash, plant shutdown due to strike and transmission constraints, etc.;



(e) Day-wise details of scheduled energy, actual energy injected in the grid and energy accounted for in DSM along with the revenue earned from DSM for such energy; and

(f) Any other relevant information/document to justify the claims in the Petition.

4. The Commission directed that due date of filing of details/information should be strictly complied with.

5. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

